

PROF. P. G. MAVALANKAR: Sir, *suo motu* statement is not enough. (Interruptions)

MR. SPEAKER: Even after the making of the statement by the Minister it is upto the Speaker to allow the Calling Attention if he thinks it proper. So, all the requests will be considered in due course. Today, the Minister will be making a *suo motu* statement.

SHRI VASANT SATHE: Sir, either you must allow a discussion immediately or you will be starting a new practice for us to say that that statement is not enough and then we move a Call Attention.

12.10 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF BHARAT LEATHER CORPORATION, LTD., REVIEW ON AND ANNUAL REPORT OF HINDUSTAN PHOTO FILMS MFG., Co., LTD., INDUNAGAR, IMPORTED CEMENT CONTROL (SECOND AMENDMENT) ORDER, NOTIFICATIONS UNDER HINDUSTAN TRACTORS LTD. (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT AND GRESHAM AND CRAVEN OF INDIA (PRIVATE) LTD., (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year ended 31st March, 1977.

(ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year ended 31st March, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2118/78.]

(b) (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year ended 31st March, 1977.

(ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year ended 31st March, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2117/78.]

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-2117/78.]

(3) A copy of the Imported Cement Control (Second Amendment) Order, 1978 (Hindi and English versions) published in Notification Nos. S.O. 230(E) in Gazette of India, dated the 1st April, 1978, under sub-section (6) of section 8 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2116/78.]

(4) A copy of Notification No. G.S.R. 217(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1978 vesting the undertakings of M/s Hindustan Tractors Limited, Baroda in the State Government of Gujarat, issued under section 6 of the Hindustan Tractors Limited, (Acquisition and Transfer of Undertakings) Act, 1978. [Placed in Library. See No. LT-2119/78.]

(5) A copy of the Gresham and Craven of India (Private) Limited, (Acquisition and Transfer of Undertakings) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 263(E) in Gazette of India dated the 6th April, 1978 under sub-section (3) of section 30 of the Gresham and Craven of India (Private) Limited, (Acquisition and Transfer of Undertakings) Act, 1977. [Placed in Library. See No. LT-2120/78.]

BUDGET ESTIMATES OF DAMODAR VALLEY CORPORATION FOR 1978-79

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): I beg to lay on the Table a copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1978-79 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-2121/78.]

AUDIT REPORT AND ANNUAL ACCOUNTS OF COCHIN PORT TRUST FOR 1976-77. REVIEW BY AND ANNUAL REPORT OF CENTRAL INLAND WATER TRANSPORT CORPN., LTD., FOR 1976-77 AND STATEMENTS.

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table:—

(1) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust for the year 1976-77 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-2122/78.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of

section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1976-77.

(ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-2123/78.]

AUDITED ACCOUNTS OF CENTRAL SILK BOARD FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): I beg to lay on the Table a copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board for the year 1976-77 under sub-section (4) of section 12 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-2124/78.]

MR. SPEAKER: Mr. Vayalar Ravi, you want to raise on objection.

SHRI VAYALAR RAVI (Chirayinkil): Sir, although it is only a notification regarding medical benefits to the Central Industrial Security Force yet I am raising the objection that when you frame the rules it is necessary that you prescribe the duties. It has been reported twice—once in BHEL and secondly at ISRO, Thumba Central Industrial Security Force resorted to firing in BHEL. It is none of their duty. So, my point is that the hon'ble Minister when he frames the rules should prescribe their duties as well. They are not expected to maintain law and order